

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

16

**IA 5545(MB)2023, IA 63(MB)2023
IA 1262(MB)2023, IA 5101(MB)2023
IA 5671(MB)2023, IA 2493(MB)2023
IA 2203(MB)2020, IA 3893(MB)2023
IA 5546(MB)2023, IA 5374(MB)2023
IA 3407(MB)2022, IA 14(MB)2023
IA 5195(MB)2023, IA 3900(MB)2022
IA 3901(MB)2022, IA 5156(MB)2023
IA-3889(MB)/2022, IA-2203(MB)/2020
IN
C.P. (IB)/3176(MB)2019**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **01.04.2024**

NAME OF THE PARTIES: Noble Co-Operative Bank Ltd Vs Independent Tv Ltd

SECTION: 7, 66(1), 60(5) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

1. Mr. Abhishek Anand a/w Mrs Shankari Mishra and Mr. Maulik Chokshi, Ld. Counsel for the Liquidator/ Applicant present in all Applications. Mr. Sanchit Garga, Ld. Counsel for the Respondent No. 1 present in IA-5546/2023. Adv. Nadeem Shama a/w Adv. Hubab Sayyed and Adv. Salman Athania for the Respondent No. 1 present in IA-5374/2023 & IA-5101/2023. Ms. Ashwarya C. Jha a/w Mr. Govind Bhardwaj, Ld. Counsel for the Respondent No. 1 present in IA-2493/2023. Mr. Abhishek khare a/w Mr. Ashwin, Ld. Counsel for the Respondent No. 5 present in IA-5545/2023, 5101/2023, 5546/2023, 5374/2023, 5156/2023, 5195/2023 & IA-5671/2023, Respondent No. 4 in IA-63/2023, 14/2023, 3407/2023, 3889/2022, 3900/2022 & IA-3901/2022, Respondent No. 6 in IA-1262/2023 and the Respondent No. 7 in IA-3893/2023. Mr. Hamza Lakhani a/w Mr. Nikhil Choubey, Ld. Counsel for the Respondents No. 7 & 8 present in IA-5545/2023, 5546/2023, 5374/2023, 5195/2023, 5156/2023, 5101/2023, 5671/2023 & IA-3893/2023. Mr. Baasir Aziz a/w Mr. Garima Raisinghani, Ld. Counsel for the Respondent No. 8 present in IA-3889/2022, 3900/2022, 3901/2021, 14/2023, 63/2023 * IA-3407/2023, Respondent No. 9 in

IA-2493/2023, 3893/2023, 5374/2023, 5156/2023, 5195/2023, 5545/2023, 5546/2023, 5101/2023 & IA-5671/2023 and Respondent No. 10 in IA-1262/2023, 3893/2023, 5374/2023, 5545/2023, 5546/2023 & IA-5101/2023.

IA-5545(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 5 and 7 to 10 have filed reply.
2. Counsel for the Applicant submits that the Respondent Nos. 1 to 4, 6 and 11 have not filed reply. Counsel for the Respondent Nos. 1 to 4, 6 and 11 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing. If the Respondents fail to file reply, the right to file reply of the Respondents will be forfeited on the next date of hearing.

IA-63(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 1, 4 and 8 have filed reply.
2. Vide order dated 15.01.2024, this Bench noticed that the Respondent Nos. 2 to 3, 5 to 7 and 9 to 10 have already set *ex-parte*.

IA-1262(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 6 and 10 have filed reply.
2. Vide order dated 15.01.2024, this Bench noticed that the Respondent Nos. 1 to 5 and 7 to 9 have already set *ex-parte*.

IA-5101(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 5 and 7 to 10 have filed reply.
3. Counsel for the Applicant submits that the Respondent Nos. 1 to 4, 6 and 11 have not filed reply. Counsel for the Respondent Nos. 1 to 4, 6 and 11 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing. If the Respondents fail to file reply, the right to file reply of the Respondents will be forfeited on the next date of hearing.

IA-5671(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 5 and 7 to 10 have filed reply.
4. Counsel for the Applicant submits that the Respondent Nos. 1 to 4, 6 and 11 have not filed reply. Counsel for the Respondent Nos. 1 to 4, 6 and 11 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing. If the

Respondents fail to file reply, the right to file reply of the Respondents will be forfeited on the next date of hearing.

IA-2493(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 1 and 9 have filed reply.
2. Vide order dated 15.01.2024, this Bench noticed that the Respondent Nos. 2 to 8 and 10 to 11 have already set *ex-parte*.

IA-3893(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 5 and 7 to 10 have filed reply.
5. Counsel for the Applicant submits that the Respondent Nos. 1 to 4, 6 and 11 have not filed reply. Counsel for the Respondent Nos. 1 to 4, 6 and 11 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing. If the Respondents fail to file reply, the right to file reply of the Respondents will be forfeited on the next date of hearing.

IA-5546(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent No. 5 has filed reply.
6. Counsel for the Applicant submits that the Respondent Nos. 1 to 4 and 6 to 11 have not filed reply. Counsel for the Respondent Nos. 1 to 4 and 6 to 11 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing. If the Respondents fail to file reply, the right to file reply of the Respondents will be forfeited on the next date of hearing.

IA-5374(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 1, 5 and 7 to 9 have filed reply.
7. Counsel for the Applicant submits that the Respondent Nos. 2 to 4, 6 and 10 to 11 have not filed reply. Counsel for the Respondent Nos. 2 to 4, 6 and 10 to 11 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing. If the Respondents fail to file reply, the right to file reply of the Respondents will be forfeited on the next date of hearing.

IA-3407(MB)2022

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 1, 4 and 8 have filed reply.

2. Vide order dated 15.01.2024, this Bench noticed that the Respondent Nos. 2, 3, 5 to 7 and 9 to 10 have already set *ex-parte*.

IA-14(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 4 and 8 have filed reply.
2. Vide order dated 15.01.2024, this Bench noticed that the Respondent Nos. 1 to 3, 5 to 7 and 9 to 10 have already set *ex-parte*.

IA-5195(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 5 and 7 to 9 have filed reply.
8. Counsel for the Applicant submits that the Respondent Nos. 1 to 4, 6, 8 and 10 have not filed reply. Counsel for the Respondent Nos. 1 to 4, 6, 8 and 10 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing. If the Respondents fail to file reply, the right to file reply of the Respondents will be forfeited on the next date of hearing.

IA-3900(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 4 and 8 have filed reply.
2. Vide order dated 15.01.2024, this Bench noticed that the Respondent Nos. 1 to 3, 5 to 7 and 9 to 10 have already set *ex-parte*.

IA-3901(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 4 and 8 have filed reply.
2. Vide order dated 15.01.2024, this Bench noticed that the remaining Respondents have already set *ex-parte*

IA-5156(MB)2023

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 5 and 7 to 9 have filed reply.
9. Counsel for the Applicant submits that the Respondent Nos. 1 to 4, 6, 8 and 10 to 11 have not filed reply. Counsel for the Respondent Nos. 1 to 4, 6, 8 and 10 to 11 are directed to file reply within two weeks after duly serving a copy to the other side, at least two days in advance before the next date of hearing. If the Respondents fail to file reply, the right to file reply of the Respondents will be forfeited on the next date of hearing.

IA-3889(MB)2022

1. Ld. Counsel for the Applicant submits that the Respondent Nos. 1, 4 and 8 have filed reply.
2. Vide order dated 15.01.2024, this Bench noticed that the Respondent Nos. 2 to 3, 5 to 7 and 9 to 10 have already set *ex-parte*.

IA-2203(MB)2020

1. Ld. Counsel for the Applicant submits that pleadings are complete in the matter.
2. Post this matter on **06.05.2024** for hearing. No further adjournments will be granted.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)